

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3085

ANSWERED ON:18.08.2004

CONSTITUTION OF ADMINISTRATIVE REFORM COMMITTEE

Meghwal Shri Kailash;Nahata Smt. P. Jaya Prada;Purandeswari Smt. Daggubati;Suman Shri Ramji Lal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has constituted an Administrative Reforms Committee to bring about transparency and wipe out corruption in the Government;
- (b) if so, the details thereof;
- (c) whether special budget for implementing the programme, if any, has been marked;
- (d) if so, the details thereof;
- (e) whether the Prime Minister has urged the Chief Ministers to bring about reforms in the process of Governance;
- (f) if so, the details thereof; and
- (g) the action plan to bring about transparency and wiping out irregularities to restore confidence in public mind?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): The Government has constituted a Standing Committee under the Chairmanship of Cabinet Secretary to recommend systemic changes in governance for

developing greater probity, efficiency and transparency in the Civil Services and making it responsive and citizen-friendly.

(c): No, Sir.

(d): Does not arise.

(e): Yes, Sir.

(f): The Prime Minister has asked the Chief Ministers to pay attention to

i) energize institutions of governance

ii) ensure accountability in the provision of public services

iii) ensure transparency in the handling of public funds

iv) align incentives with desired outcomes.

(g): Action plan includes the enactment of Freedom of Information Act, 2002, formulation of Citizen Charter and reforms in the delivery of public services.